

ITEM NO.101
(PART-HEARD)

COURT NO.9

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO(s). 7016 OF 2004

REGIONAL PROVIDENT FUND COMMISSIONER

Appellant (s)

VERSUS

SANATAN DHARAM GIRLS SEC. SCHOOL & ORS.

Respondent(s)

(With prayer for interim relief and office report)

WITH

Civil Appeal NO.7738/2004

(With prayer for interim relief and office report)

Civil Appeal NO.7740/2004

(With prayer for interim relief and office report)

Civil Appeal NO.7739/2004

(With prayer for interim relief and office report)

Civil Appeal NO.715-737/2005

(With appln. for intervention and with prayer for interim relief and office report)

Civil Appeal NO.739/2005

(With office report)

Civil Appeal NO.742/2005

(With office report)

Civil Appeal NO.741/2005

(With office report)

Civil Appeal NO.746/2005

(With office report)

Civil Appeal NO.745/2005

(With With appln. for intervention and with office report)

Civil Appeal NO.738/2005

(With office report)

Civil Appeal NO.747/2005

(With office report)

Civil Appeal NO.748/2005

(With office report)

Civil Appeal NO. 740 of 2005

(With office report)

Civil Appeal NO. 750 of 2005

(With office report)

Civil Appeal NO. 749 of 2005

(With office report)

Civil Appeal NO. 752 of 2005

(With office report)

Civil Appeal NO. 751 of 2005

(With office report)

Civil Appeal NO. 743 of 2005

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(With office report)

Civil Appeal NO. 744 of 2005

(With office report)

Civil Appeal NO. 753 of 2005

(With office report)

Date: 31/08/2006 These Appeals were called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE TARUN CHATTERJEE

For Appellant(s)

Mr.H.L.Aggarwala, Sr.Adv.

Mr.Ashok Bhan, Adv.

Mrs.Sunita Sharma, Adv.

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Mr.D.S.Mahra, Adv.

Mrs Anil Katiyar, Adv.

Mr. B.V. Balaram Das, Adv.

For Respondent(s)

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Mr.Naveen Kumar Singh, Adv.

Mr.Mukul Sood, Adv.

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For Intervenor

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Mr.Ram Ekbal Roy, Adv.

Mr.Harshvardhan Jha, Adv.

Mr.Amit Mishra, Adv.

Mr. Anil K. Sharma, Adv.

Mr. B.K. Sharma, Adv.

Mr.Anil K.Chopra, Adv.

Mr.Sushil Kumar Jain, Adv.

In CA 748/05

Dr.Manish Singhvi, Adv.

For Mr. P.V. Yogeswaran, Adv.

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Ms. Pratibha Jain, Adv.

Mr. H.D. Thanvi, Adv.

Mr. Puneet Jain, Adv.

Mr. Sarad Singhanian, Adv.

Mrs Anil Katiyar, Adv.

Mr. Manoj Prasad, Adv.

Mr. Ajay Kumar Chaudhary, Adv.

Mr. K. K. Srivastava, Adv.

Mr. Ajatshatru, Adv.

Mr. Ashok K. Mahajan, Adv.

Mr. Satish Chand Gupta, Adv.

Ms. Babita Kr. Arya, Adv.

Mr. Dharam Bir Raj Vohra, Adv.

Mr. JPN Gupta, Adv.

Mr. Pankaj Kr. Singh, Adv.

Dr. Vinod K. Tewari, Adv.

Mr. K. L. Janjani, Adv.

Mr. R. S. Suri, Adv.

Mr. Shivendra Dwivedi, Adv.

Mrs. Anjali Bhandari Doshi, Adv.

Ms. Ruchi Kohli, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. Sushil Kumar Jain, learned counsel for the respondents resumed his

arguments at 12.25 p.m. and concluded at 12.55 p.m. Thereafter, Mr.

Aruneshwar Gupta, learned counsel appearing on behalf of State of Rajasthan,

commenced his arguments and concluded at 2.05 p.m.

Applications for intervention are dismissed.

Arguments concluded. Judgment reserved.

(Rajesh Dham)

Court Master

(Phoolan Wati Arora)

Court Master

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LIST OF BOOKS CITED :-

- (1)AIR 1959 SC 1073 at p. 1080 (para 13)
- (2)AIR 1964 SC 444 at p. 448 (para 14)
- (3)1969 (2) SCC 400 at p. 404 (para 9)
- (4)1979 (3) SCC 431 at p. 437
- (5)1972 (4) SCC 600 at p. 602 (para 16 at p. 604)
- (6)1974 (2) SCC 498 at p. 501
- (7)AIR 1999 SC 443
- (8)1999 (1) SCC 396 at p. 400 (para 13)
- (9)1997 (2) SCC 745
- (10)Employees Provident Fund Act [Section 16(1)(b)]
